

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 306/MP/2024**

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), amongst other reliefs.

Petitioner : Greenko AP01 IREP Private Limited (GAPIPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **12.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Lakshyajit Singh, Advocate, GAPIPL  
Shri Harshit Singh, Advocate, GAPIPL  
Shri Gyanendra Singh, Advocate, GAPIPL  
Shri Fyed Fazl, Advocate, GAPIPL  
Shri Arun Lal, Advocate, GAPIPL  
Shri Gandharv Garg, Advocate, GAPIPL  
Shri Pawan Singh, Advocate, GAPIPL  
Ms. Rohini Prasad, Advocate, BSPHCL  
Ms. Anusha Nagarajan, Advocate, SECI  
Shri Rahul Ranjan, Advocate, SECI  
Shri Anand Ganesan, Advocate, RUVITL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel. Considering the above request, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **17.12.2024**.

**By order of the Commission**

**SD/-  
(T.D. Pant)  
Joint Chief (Law)**